

(c) whether the dismissed and suspended officials of the above mentioned hospitals have been taken back on duty?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) Memorandum dated 5th March and another dated 18th April, 1977 were received alleging incidents of victimisation against staff members of various categories employed in Lady Hardinge and Kalawati Saran Hospitals.

(b) Action to remove twelve employees from service mentioned in the memoranda was taken in pursuance of the findings of the enquiry officers. However, these cases will be reviewed to ascertain whether any of them fall in the category of 'Excess during Emergency', and if so, suitable action will be taken. The officials against whom enquiries were pending and who were under suspension, have been permitted to rejoin duty during the course of the enquiries.

(c) The employees removed from service have not been taken back. However, the suspension order in respect of 9 officials have been withdrawn.

Meeting of Developed Nations in London

*178. SHRIMATI MRINAL GORE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have taken note of the recent meeting of seven developed nations held in London;

(b) whether this meeting has white-washed the demand of the developing nations for a new economic order; and

(c) if so, steps taken by Government in consultation with other developing nations to press for new eco-

nomical order on the developing nations?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Yes, Sir.

(b) White washing may be a rather strong word, though I would readily concede that the progress in the direction of creating a New International Economic Order is painfully and disappointingly slow. The London Summit recognised that "world economy can only grow on a sustained and equitable basis if developing countries share in its growth." Its Communique also said that "the well-being of the developed and the developing countries are bound up together". While recognising the principle of inter-dependence, which is one of the main elements of the New International Economic Order, there is strong resistance to following through with the basic restructuring of international economic relations which is essential for the creation of such an Order.

(c) A meeting of the Group of 77 is likely to take place in September this year to consider what further steps the developing countries can take in their struggle for the establishment of the New International Economic Order.

झुग्गी झोपड़ी निवासियों के लिए चलते फिरते औषधालय

*179. श्री ईश्वर चौबरी :
श्री जी० वाई० कृष्णन

क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार का विचार बड़े शहरों के झुग्गी-झोपड़ी निवासियों को चिकित्सा सुविधायें देने के लिए चलते-फिरते औषधालयों की व्यवस्था करने का है; और

(ख) यदि हाँ, तो तत्सम्बन्धी संक्षिप्त विवरण क्या है ?

स्वास्थ्य और परिवार कल्याण मंत्री

(श्री राज नारायण) : (क) और (ख) बड़े बड़े शहरों में झुग्गी झोपड़ी निवासियों को चिकित्सा सुविधाएँ देने के लिए चलते फिरते औषधालयों की व्यावहारिकता पर तकनीकी और आर्थिक दृष्टि से विचार किया जाएगा और यदि वे स्थायी (स्टैटिक) औषधालयों की अपेक्षा अधिक लाभदायक पाये गये तो इनके खोले जाने का एक सुझाव अनुकूल विचार करने के लिए राज्य सरकारों और नगर-पालिका अधिकारियों को भेज दिया जाएगा।

Settlement of Disputes with Burma, Sri Lanka and Pakistan

*180. SHRI R. V. SWAMINATHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India has settled all disputes with her neighbouring countries like Burma, Sri Lanka and Pakistan;

(b) whether some of the outstanding issues with Pakistan and Sri Lanka have not yet been settled; and

(c) if so, the efforts being made to settle the left over disputes with these countries?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) and (b). All outstanding problems with Sri Lanka have been settled to mutual satisfaction. With Burma and Pakistan some issues still remain to be resolved.

(c) Negotiations are under way to resolve as many of the outstanding issues with Burma as is possible. As regards Pakistan, the Government of India have suggested to the Government of Pakistan that the process of normalisation of relations between the two countries, which has already resulted in the restoration of many links severed in the past, should be resumed as early as possible.

Dismissal of Union Leaders by National and Grindlays Bank

*181. DR. VASANT KUMAR PANDIT: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the leaders of the National & Grindlays Bank Employees' Union have approached Government to redress the excesses committed by the management of the said Bank during the emergency;

(b) whether the said company victimised the leaders of the Union by wrongful dismissal; and

(c) what steps Government have taken in the matter?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes.

(b) S/Shri S. M. Rane and M. B. Fernandes Assistant Secretaries of the National and Grindlays Bank Employees' Union were dismissed from the service of the bank with effect from 6th August, 1976 for certain charges of gross misconduct. The management's action is reported to have been approved by the Central Government Industrial Tribunal, Calcutta, on a reference made to it under the proviso to section 33(2) (b) of the Industrial Disputes Act, 1947.

(c) The union has been advised to raise an industrial dispute before the Assistant Labour Commissioner (Central) concerned in the usual manner.

Extra Departmental Staff of P & T

*182. SHRI DINESH JOARDER: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Supreme Court has ruled that the Extra-Departmental